
(2020) 01 DEL CK 0446

In the Delhi High Court

Case No : Criminal Miscellaneous Case No. 486 Of 2020

Chatar Bhuj

APPELLANT

Vs

State & Anr

RESPONDENT

Date of Decision : 29-01-2020

Acts Referred:

Indian Penal Code, 1860 — Section 354, 354C

Citation : (2020) 01 DEL CK 0446

Hon'ble Judges : Suresh Kumar Kait, J

Bench : Single Bench

Advocate : Pankaj Srivastav, Panna Lal Sharma

Final Decision : Disposed Of

Judgement

Suresh Kumar Kait, J

CRL. M.A. 2015/2020

1. Allowed, subject to all just exceptions.

2. Application is disposed of.

CRL.M.C. 486/2020

3. Vide the present petition, the petitioner seeks direction thereby quashing FIR No. 05/2020 dated 09.01.2020, registered at Police Station - New Friends Colony, New Delhi for the offences punishable under Sections 354/354C IPC and all other proceedings emanating therefrom.

4. Notice issued.

5. Notice is accepted by learned APP for the State. Respondent no. 2 is present in person.

6. With the consent of the counsel for the parties, the present petition is taken up for final disposal.

7. The present petition is filed on the ground that the parties have settled their disputes and the respondent no. 2 has no objection if the present petition is allowed.
8. Respondent no. 2 is personally present in Court and she has been identified by SI Mahesh Chand /IO and submits that matter has been settled and she does not wish to prosecute the matter any further.
9. The petitioner and respondent no. 2 have entered into an amicable settlement vide compromise deed dated 20.01.2020.
10. Learned counsel for the petitioner prays that the present petition may be allowed.
11. Taking into account the aforesaid facts, this Court is inclined to quash the FIR as no useful purpose would be served in prosecuting the petitioner any further.
12. For the reasons afore-recorded, the FIR No. . 05/2020 dated 09.01.2020, registered at Police Station - New Friends Colony, New Delhi for the offences punishable under Sections 354/354C IPC and consequent proceedings therefrom are quashed.
13. The petition is allowed and disposed of accordingly. Dasti.